



2026:AHC-LKO:20001

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - A No. - 2975 of 2026

Arun Kumar Rana (Pno-152014652)

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy./ Prin. Secy.
Home, Govt. Of U.P., Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suyash Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 7

HON'BLE MANISH MATHUR, J.

1. Heard learned counsel for petitioner and Mr. P. Nigam, learned State Counsel appearing on behalf of the opposite parties.

2. Present petition under Article 226 of Constitution of India has been filed challenging order dated 19.02.2026 whereby petitioner's representation for continuance on deputation has been rejected. Further concomitant prayers have also been made.

3. It has been submitted that earlier petitioner was sent on deputation to the 4th Battalion, U.P. Special Security Force (UPSSF), Mathura as Sub-Inspector on 13.12.2022 for a period of three years and was repatriated vide order dated 30.01.2026. The said order was challenged in WRIT - A No. - 1355 of 2026, which was disposed of vide order dated 09.02.2026 directing authorities concerned to consider petitioner's representation. The impugned order has been passed in pursuance thereof.

4. It has been submitted that although the period of three years of deputation as indicated in the order of deputation has expired but other persons similarly placed as petitioners were continued in service and options had been sought from all the personnel including petitioner for continuance on deputation. In view thereof, petitioner had submitted his option for continuance on deputation by means of letter dated 31.07.2025 which has been rejected by opposite parties

primarily on ground that there are certain reports of misbehavior and misconduct attributed to petitioner.

5. It is submitted that the basis of impugned order being such unverified reports, the authorities concerned were not required to take them into consideration or at least to have provided an opportunity of hearing to petitioner.

6. Learned State Counsel has refuted the submissions advanced by learned counsel for petitioner with submission that admittedly petitioner's order of deputation dated 13.12.2022 indicated the period of deputation as three years and such period having expired, repatriation order has been passed. It is submitted that petitioner does not have any inherent right of continuing on deputation after aforesaid period has expired.

7. Upon consideration of submissions advanced by learned counsel for the parties and perusal of material on record, it is admitted that petitioner was sent on deputation vide order dated 13.12.2022 which clearly prescribes the period of deputation as three years. Upon expiry of aforesaid period, he was repatriated vide order dated 30.01.2026. It appears that certain options were sought from such personnel regarding continuance on deputation and it is alleged that upon such option having been provided, other persons have been continued on deputation while ignoring claims of petitioner. Discrimination has therefore been alleged.

8. It also appears from impugned order that petitioner's option for continuance on deputation has been rejected primarily on ground of certain reports indicating misconduct on part of petitioner.

9. Nonetheless, it is an admitted state that petitioner's period of deputation was clearly indicated in the order of deputation dated 13.12.2022 as three years and the aforesaid time period has already expired. There is no provision indicated by learned counsel for petitioner whereby petitioner has any inherent or statutory right for continuance on deputation after expiry of aforesaid period of three years. Even if the aspect of misconduct against petitioner is ignored,

no such inherent right would accrue to petitioner for continuance on deputation after expiry of the specific period of deputation.

10. In view of aforesaid facts and circumstances, no indulgence can be granted to petitioner. Petition therefore fails and is dismissed at the admission stage itself. Parties to bear their own costs.

(Manish Mathur,J.)

March 19, 2026

kvg/-